

SHRI JYOTIRMOY BOSU: Sir, on a point of order.

MR. SPEAKER: No point of order.

SHRI JYOTIRMOY BOSU: He is misquoting me.

MR. SPEAKER: Nobody is misquoting him. He has said so much.

SHRI JYOTIRMOY BOSU: Shri Bhanu Pratap Singh said on that day:

“After due consideration of the proposals...”

MR. SPEAKER: No, please. The Minister is not yielding.

SHRI SURJIT SINGH BARNALA: Now the situation has changed. There is more supply of sugar in the market. We have to take into account all these factors and take a decision, which we have done.

SHRI ANNASAHEB P. SHINDE (Ahmednagar): On a point of order. His statement does not make it clear, because the House deserves.... (Interruptions).

MR. SPEAKER: Mr. Jyotirmoy Bosu, Item No. 8.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Thirteenth Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Procurement and Marketing of Jute by J.C.I.

MR. SPEAKER: Now, Matters under Rule 377. Dr. Laxminarayan Pandeya.

DR. LAXMINARAYAN PANDEYA: Rose.

SHRI JYOTIRMOY BOSU: You gave a guidance that this 'Indian Express' news item...

MR. SPEAKER: I have called Dr. Pandeya.

SHRI JYOTIRMOY BOSU: I want to have one minute.

MR. SPEAKER: No. Dr. Pandeya.

12.42 hrs.

MATTERS UNDER RULE 377

(1) REPORTED SUPPLY OF CONTAMINATED ATTA TO SAFDARJUNG HOSPITAL, NEW DELHI.

डा० लक्ष्मीनारायण पांडेय (मदसौर) : अध्यक्ष महोदय, मैं आपकी अनुमति से सफदरजुंग अस्पताल की कुछ प्रतिनिधित्वों तथा वहां जिस प्रकार से बीमारों के साथ व्यवहार किया जा रहा है, उनके सम्बन्ध में ध्यान आकषित करते हुए निवेदन करना चाहता हूँ।

जैसा कि नवभारत टाइम्स तथा अन्य समाचार-पत्रों में प्रकाशित हुआ है, पिछले दिनों जो बहूँ बीमारों के लिये भ्रष्टा दिया गया, वह इतनी खराब हालत का था कि बीमारों ने उसकी बनी हुई चपातिया लेने से इन्कार कर दिया। जब इसके बारे में वहां के अधिकारियों ने जानकारी प्राप्त की और जांच की तो उसके परिणाम भी सतोषजनक नहीं हैं। यद्यपि वह भ्रष्टा में वहां पर साथ में नहीं लाया हूँ, लेकिन यदि आप उसको देखते तो वह सारा जमा हुआ था, इस प्रकार की खराब और गन्दी हालत में था जो मनुष्य तो क्या पशु भी उसे खाना पसन्द नहीं करते। बीमारों के लिये इस प्रकार भ्रष्टा दिया जाना कदापि व्यावहारिक नहीं है बल्कि और उनको भयानक रूप में बीमार कर देना है।

मैं यह भी निवेदन करना चाहता हूँ कि पिछले दिनों से जिस प्रकार की वहा स्थिति चल रही है, उसी के कारण कई डेटन्स के बीमार हुए और उनकी मृत्यु भी हुई। इस हृत्पतास में जो दुर्घटनाएँ चल रही हैं, उसके कारण अगत्या बीमारों को भी काफी परेशानी उठानी पड़ती है।

मैं इस और स्वास्थ्य मंत्री जी जो इस समय यहां उपस्थित नहीं हैं, का ध्यान

[डा० जसवी तापुबण पांडवे]

ससद्-कार्य मंत्री जी के माध्यम से आकर्षित करते हुए निवेदन करता हूँ कि वे इस बारे में यत्नरत हैं क्योंकि यह जनसाधारण के लिये बहुत महत्व का विषय है मैं चाहूँगा कि वे यह भी स्पष्ट करे कि वे इसको किस प्रकार सुधारने जा रहे हैं ? इस हस्पताल की हालत दिन-प्रतिदिन बिगड़ती जा रही है, जिसे सुधारा जाना जनहित की दृष्टि से अत्यंत आवश्यक है ।

(11) REPORTED BREAK IN SERVICE OF MANUAL LABOURERS OF FARAKKA COMPLEX

SHRI SASANKASEKHAR SAN-YAL (Jangipur) A large contingent of manual labour had for a long time worked at the Farakka Complex. The labourers were on muster roll. The previous Government of India had a policy of making break in service of some for a shortwhile to avoid their permanency and they passed as casual labour. During the incumbency of the present Government, after agitation and discussion the casual character was abrogated and all became permanent. Recently, out of a bunch of about 1500 labourers, 600 have been given notice of retrenchment with effect from 1-8-78. Through our intervention that date has been postponed to 15-8-1978. A serious situation has arisen and it is not merely a case of throwing back to unemployment but is inconsistent with the avowed policy of the Janata Government.

(111) REPORTED DECISION TO CANCEL PENSION OF SOME FREEDOM FIGHTERS

SHRI C K CHANDRAPAN (Can-nanore) It was a matter of serious public concern that the Government of India has decided to cancel the pension granted to some of the freedom fighters on political grounds and

decided to invoke provisions of Revenue Recovery Act to recover the amount which already had been given to them by way of pension.

Whatever might have been the ideological inspiration and political motivation behind a struggle, we must have the broad mindedness and grace to accept it as freedom struggle and honour the participants of those struggles as freedom fighters and national heroes.

But the Janata Government has taken a narrow view on this matter and cancelled the pension granted to some of the freedom fighters merely on narrow political consideration.

Recently the Kerala Assembly has adopted a resolution to express its disapproval of this policy.

They wanted the centre to take immediate decision to grant pension to freedom fighters who took part in the historic Punnappa-Vayalar struggle, Moplah Rebellion and Kavumbhi struggle.

It may be recalled that Punnappa Vayalar Struggle was the aimed struggle against the attempt of the former Maharaja of Travancore to declare Travancore independent at the instigation of the British. Moplah Rebellion in Malabar was part of the Khilafat movement and peasant revolt, inseparable part of freedom struggle. Kavumbhi struggle was struggle against the British in Malabar.

I, therefore, request the Government to grant pension to the freedom fighters of the struggles and movements mentioned above and stop the act of invoking Revenue Recovery Act against the freedom fighters. It is an insult to injury. I request the Government to make a statement on this matter in the House.